

RATIFIED

Minutes of Meeting No.24/11 scheduled on 14.09.2010 of Norms Committee(NC-I) (DES.I Section)

The meeting No. 24/11 of the Norms Committee (NC-I) for the licensing year 2010-2011 scheduled for 14.09.2010 was adjourned. The meeting was actually held on 21.09.2010 under the Chairpersonship of Ms. Shubhra, Jt. Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009–2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak, D.O.	429A, U.B.	23063321 Extn.3318	DHI
2.	Sh S.K. Jain, D.O.	429A, U.B.	23063321 Extn.3318	DIPP.
3.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A, N.B.		DC(MSME),
4.	Sh. A.K. Mishra, AIA	13-A, U.B.	23063332	M/o Steel
5.	Sh. B. D. Ghosh, Jt. IA	399,U.B.	23063355	M/o Steel
6.	Sh. Rajiva Kumar, Dy. D.G.F.T	207. U.B.	23061562 Ext. 232	DGFT
7.	Sh. B.K. Sachdeva, FTDO	404, U.B.	23061562 Ext.265	DGFT

I -The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon were as under: -

1	Case No.:8/24/80-ALC2/2010	Party Name:KONE ELEVATOR INDIA PVT LTD	Meet No/Date:24/80-ALC2/2010 14.09.2010	Status: Deferred
	HQ File :01/80/050/00380/AM11/	RLA File :04/24/040/00092/AM11/	Lic.No/Date:0410116119 09.08.2010	Defer Date: 26.10.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hard copy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA (with a copy to firm) to forward the firm's application at the earliest and forward on receipt of the same to DIPP for examination and comments. The case may be relisted on 26.10.2010.			

2	Case No.:14/24/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:24/80-ALC2/2010 14.09.2010	Status: Deferred
	HQ File :01/80/050/00386/AM11/	RLA File :11/24/040/00020/AM11/	Lic.No/Date:1110022896 09.08.2010	Defer Date: 26.10.2010
	Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the consideration and to relist the case on 26.10.2010.			

3	Case No.:6/24/80-ALC2/2010	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:24/80-ALC2/2010 14.09.2010	Status: Deferred
	HQ File :01/80/050/00378/AM11/	RLA File :04/24/040/00109/AM11/	Lic.No/Date:0410116180 11.08.2010	Defer Date: 26.10.2010
	Decision : The representative of the DC(MSME) informed the Committee that the case is under examination. The Committee, therefore, decided to defer the consideration and to relist the case on 26.10.2010.			

4	Case No.: 15/24/80-ALC2/2010	Party Name:VINDHYA TEELINKS LTD.,	Meet No/Date:24/80-ALC2/2010 14.09.2010	Status: Deferred
	HQ File :01/80/050/00387/AM11/	RLA File :11/24/040/00026/AM11/	Lic.No/Date:1110022927 11.08.2010	Defer Date: 26.10.2010
	Decision : The committee noted that the firm's application has been sent to DIT for their examination and Comments. It was decided to remind them to expedite their comments. The Committee, also decided to defer the consideration and to relist the case on 26.10.2010.			

5	Case No.: 7/24/80-ALC2/2010	Party Name:WONJIN AUTOPARTS INDIA PVT LTD	Meet No/Date:24/80-ALC2/2010 14.09.2010	Status: Deferred
	HQ File :01/80/050/00379/AM11/	RLA File :04/24/040/00083/AM11/	Lic.No/Date:0410116218 12.08.2010	Defer Date: 26.10.2010
	Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the consideration and to relist the case on 26.10.2010.			

6	Case No.: 1/24/80-ALC2/2010	Party Name:A RAYMOND FASTENERS INDIA PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2010 14.09.2010	Status: Deferred
	HQ File :01/80/050/00373/AM11/	RLA File :31/24/040/00092/AM11/	Lic.No/Date:3110044476 26.08.2010	Defer Date: 26.10.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA (with a copy to firm) to forward the firm's application at the earliest and forward the same to DHI for examination and comments. The case may be relisted on 26.10.2010.			

7	Case No.: 2/24/80-ALC2/2010	Party Name:WEATHERFORD DRILLING & PRODUCTION SERVICES(I)PLTD	Meet No/Date:24/80-ALC2/2010 14.09.2010	Status: Closed
	HQ File :01/80/050/00374/AM11/	RLA File :34/24/040/00124/AM11/	Lic.No/Date:3410027805 27.08.2010	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to inform the concerned Regional Authority for taking appropriate decision in terms of Policy Circular No. 20 dated 05.12.2007. The Regional Authority may take necessary action accordingly.			

8	Case No.: 3/24/80-ALC2/2010	Party Name:ZENITH PRECISION PVT LTD ,	Meet No/Date:24/80-ALC2/2010 14.09.2010	Status: Deferred
	HQ File :01/80/050/00375/AM11/	RLA File :07/24/040/00207/AM11/	Lic.No/Date:0710073874 27.08.2010	Defer Date: 26.10.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hard copy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA(with a copy to firm) to forward the firm's application at the earliest and forward the same to DHI and DC(MSME) for examination and comments. The case may be relisted on 26.10.2010.			

9	Case No.:4/24/80-ALC2/2010	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:24/80-ALC2/2010 14.09.2010	Status: Deferred
	HQ File :01/80/050/00376/AM11/	RLA File :07/24/040/00206/AM11/	Lic.No/Date:0710073875 27.08.2010	Defer Date: 26.10.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA (with a copy to firm) to forward the firm's application at the earliest and forward the same to DHI and DC(MSME) for examination and comments. The case may be relisted on 26.10.2010.			

10	Case No.:5/24/80-ALC2/2010	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:24/80-ALC2/2010 14.09.2010	Status: Deferred
	HQ File :01/80/050/00377/AM11/	RLA File :05/24/040/00198/AM11/	Lic.No/Date:0510271860 31.08.2010	Defer Date: 26.10.2010
	Decision : The committee handed over the firm's application to DHI in the meeting for examination and comments. The Committee, therefore, decided to defer the consideration and to relist the case for 26.10.2010.			

11	Case No.:9/24/80-ALC2/2010	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:24/80-ALC2/2010 14.09.2010	Status: Deferred
	HQ File :01/80/050/00381/AM11/	RLA File :06/24/040/00029/AM11/	Lic.No/Date:0610018941 31.08.2010	Defer Date: 26.10.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA (with a copy to firm) to forward the firm's application at the earliest and forward the same to DHI and DC(MSME) for examination and comments. The case may be relisted on 26.10.2010.			

12	Case No.:10/24/80-ALC2/2010	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:24/80-ALC2/2010 14.09.2010	Status: Deferred
	HQ File :01/80/050/00382/AM11/	RLA File :05/24/040/00208/AM11/	Lic.No/Date:0510271875 31.08.2010	Defer Date: 26.10.2010
	Decision : The committee handed over the firm's application to DIPP in the meeting for examination and comments. The Committee, therefore, decided to defer the consideration and to relist the case on 26.10.2010.			

13	Case No.:11/24/80-ALC2/2010	Party Name:MHI-VST DIESEL ENGINES PVT.LTD,	Meet No/Date:24/80-ALC2/2010 14.09.2010	Status: Closed
	HQ File :01/80/050/00383/AM11/	RLA File :07/24/040/00178/AM11/	Lic.No/Date:0710073944 01.09.2010	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to inform the concerned Regional Authority for taking appropriate decision in terms of Policy Circular No. 20 dated 05.12.2007. The Regional Authority may take necessary action accordingly.			

14	Case No.: 12/24/80-ALC2/2010	Party Name:MVS ENGINEERING LTD	Meet No/Date:24/80-ALC2/2010 14.09.2010	Status: Deferred
	HQ File :01/80/050/00384/AM11/	RLA File :05/24/040/00201/AM11/	Lic.No/Date:0510271991 01.09.2010	Defer Date: 26.10.2010
	Decision : The committee handed over the firm's application to DIPP in the meeting for examination and comments. The Committee, therefore, decided to defer the consideration and to relist the case on 26.10.2010.			

15	Case No.: 13/24/80-ALC2/2010	Party Name:G.R.ENGINEERING PRIVATE LTD.,	Meet No/Date:24/80-ALC2/2010 14.09.2010	Status: Deferred
	HQ File :01/80/050/00385/AM11/	RLA File :03/94/040/00489/AM11/	Lic.No/Date:0310590548 01.09.2010	Defer Date: 26.10.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA (with a copy to firm) to forward the firm's application at the earliest and forward the same to DIPP for examination and comments. The case may be relisted on 26.10.2010.			

16	Case No.: 16/24/80-ALC2/2010	Party Name:KIRLOSKAR BROTHERS LTD	Meet No/Date:24/80-ALC2/2010 14.09.2010	Status: Deferred
	HQ File :01/80/050/00388/AM11/	RLA File :31/24/040/00094/AM11/	Lic.No/Date:3110044571 03.09.2010	Defer Date: 26.10.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA (with a copy to firm) to forward the firm's application at the earliest and forward the same to DIPP for examination and comments. The case may be relisted on 26.10.2010.			

17	Case No.: 17/24/80-ALC2/2010	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:24/80-ALC2/2010 14.09.2010	Status: Deferred
	HQ File :01/80/050/00389/AM11/	RLA File :03/95/040/00432/AM11/	Lic.No/Date:0310590878 03.09.2010	Defer Date: 26.10.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA (with a copy to firm) to forward the firm's application at the earliest and forward the same to DHI for examination and comments. The case may be relisted on 26.10.2010.			

18	Case No.: 18/24/80-ALC2/2010	Party Name:BGR ENERGY SYSTEMS LIMITED,	Meet No/Date:24/80-ALC2/2010 14.09.2010	Status: Deferred
	HQ File :01/80/050/00390/AM11/	RLA File :04/24/040/00132/AM11/	Lic.No/Date:0410116988 06.09.2010	Defer Date: 26.10.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA (with a copy to firm) to forward the firm's application at the earliest and forward the same to DIPP for examination and comments. The case may be relisted on 26.10.2010.			

Meeting No.24/11 Date: 14.09.2010	M/s. Botil Oil Tools India Pvt. Ltd.,	RLA No.05/23/040/00110/AM10 Revision of norms	0510253560 dt.27.11.2009
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Firm's representative appeared at personal hearing and explained the manufacturing process of their export product to Norms Committee. They informed that the export product as well as corresponding inputs are as per SION C-1624 & 1628. The Committee agreed to firm's request and decided to ratify the norms as per SION at SI No.C-1624 and C-1628

The Regional Authority may take necessary action accordingly.

Case No. A/R- 87	M/s. Jord	HQ F.No.01/80/50/00412/AM10/DES-I	Lic. No. & Date
Meeting No.24/11	Engineers India	RLA No.34/24/040/00094/AM10	3410025191
Date: 14.09.2010	Ltd., Vadodara	Ratification of norms	dt.24.09.2009

On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 26.10.2010: -

1. Firm may be submit material balancing i.e. net weights of all imported and indigenous inputs in the export product.

Case No. A/R- 88	M/s. Cartoon	HQ F.No.01/80/50/00288/AM09/DES-I	Lic. No. & Date
Meeting No.24/11	Sanitation Pvt.	RLA No.06/24/040/00003/AM09	0610013314
Date: 14.09.2010	Ltd., Mathura (UP)	Revision of norms	dt.30.04.2008

The representative of the DIPP & DC(MSME) present in the meeting informed the case for recommendation as per decision of Sub-Committee. The Committee, after deliberating upon the case, decided to allow import item at S. No. 2 i.e Nickel Plate as 5 MT after taking clue from SION C-789.

The Regional Authority may take necessary action accordingly.

Case No. A/R- 89	M/s. The Indure	HQ F.No.01/80/50/01047/AM09/DES-I	Lic. No. & Date
Meeting No.24/11	Pvt. LTd.,	RLA No.05/24/040/00364/AM08	0510227284
Date: 14.09.2010		Ratification of norms	dt.11.09.2008

As per written comments of DHI communicated vide their U.O.No. 3(70)/10-TSW(B) dated 31.8.2010, the committee decided to ratify the norms in respect of the subject advance authorization as under:-

Export

The description of export product may be suffixed as "with the Ash Slurry Disposal line of 36.3 Km length & BA Slurry line of 3.5 Km length."

Import

1. Item no 1, 3 & 7 to 11 are components & may be allowed under GN-4.
2. Item no 2- This is spares for item no 1 & may be allowed under spares policy.
3. Item no 4- 72,600 pieces may be allowed with out any wastage.
4. Item no 5- 7,000 pieces may be allowed with out any wastage.
5. Item no 6- May be deleted as justification of quantity of use has not been given.

The Regional Authority may take necessary action accordingly.

Case No. A/R- 90	M/s. Larson &	HQ F.No.01/80/50/00742/AM10/DES-I	Lic. No. & Date
Meeting No.24/11	Tourbo Ltd.,	RLA No.03/95/040/00713/AM10	0310558679
Date: 14.09.2010		Ratification of norms	dt.04.02.2010

The representative of the DIPP informed the Committee that the case is under examination. The Committee, therefore, decided to defer the consideration and to relist the case on 26.10.2010.

Case No. A/R- 91	M/s. Micron	HQ F.No.01/80/50/00620/AM06/DES-I	Lic. No. & Date
Meeting No.24/11	Instruments Pvt.	RLA No.05/24/040/00381/AM06	0510164401
Date: 14.09.2010	LTd.,	Ratification of norms	dt.17.08.2005

The representative of the DIPP present in the meeting recommended the case on repeat basis as per norms of Advance Authorization No.0510034725 dated 10.08.2004 & A.A. No.0510147353 dt.31.12.2004 both ratified in Norms Committee Meeting No. 48/07 dated 06.03.2007. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization on repeat basis as per norms of Advance Authorization as under:-

1. Net weight of export product may be specified as 144 Kgs.
2. Quantity of import item may be allowed as 80 Nos. on net to net basis. However, keeping in view the manufacturing wastage due to sophisticated nature of the product and actual realization from scrap as per Central Excise certified data, the weight of import of import item may be allowed as 430.6 Kgs inclusive of 199% wastage after taking 5% recovery from scrap.

The Regional Authority may take necessary action accordingly.

Case No. A/R- 92	M/s. Alstom	HQ F.No.01/80/50/01032/AM08/DES-I	Lic. No. & Date
Meeting No.24/11	Projects India Ltd.,	RLA No.03/94/040/00922/AM08	0310453541
Date: 14.09.2010	Vadodara	Ratification of norms	dt.11.12.2007

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the consideration and to relist the case for 26.10.2010.

Case No. A/R- 93	M/s. Tema India	HQ F.No.01/80/50/01279/AM09/DES-I	Lic. No. & Date
Meeting No.24/11	LTd.,	RLA No.03/95/040/00698/AM09	0310493987
Date: 14.09.2010		Ratification of norms	dt.12.11.2008

As per written comments of DIPP communicated vide their U.O. note dt.14.09.2010, the committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. Net empty weight of export product may be specified as 46208 Kgs.
2. Weight of import item at Sl. No.1 may be specified as 15.477 MT and this item may be allowed on net to net basis.
3. Word "Relevant" may be prefixed and words "8 to 40 mm thick" may be suffixed with the description of import item at Sl. No.2.
4. Quantity of import item at Sl.No.2 may be allowed as 13549 Kgs. inclusive of 3% wastage as applied for by the firm.

The Regional Authority may take necessary action accordingly.

Case No. A/R- 94	M/s. Precihole	HQ F.No.01/80/50/01325/AM09/DES-I	Lic. No. & Date
Meeting No.24/11	Machine Tools	RLA No.03/95/040/00715/AM09	0310495199
Date: 14.09.2010	Pvt. LTd.,	Ratification of norms	dt.12.11.2008

As per written comments of DHI communicated vide their U.O.No.3(33)/08-TSW(B)/437 dated 27.08.2010, the committee decided to ratify the norms in respect of the subject advance authorization as under:-

Export Item

4 units of COLLAR high flow 8 EWR of weight 2471.34 kg.

Import Item

4 units round bar of 8.5 inches dia of weight 4335.69 kg.

The firm has submitted calculation of requirement supported by drawing. Wastage claimed is 75% is reasonable as there is lot of machining. With 20% recovery, firm's entitlement comes to 3955 kg resulting in 3.6 units of round bar (60% wastage). This office recommends for import of 4 number of bars of weight 4335.69 kg as applied for.

The Regional Authority may take necessary action accordingly.

Case No. A/R- 95	M/s. Resham	HQ F.No.01/85/50/00494/AM10/DES-I	Lic. No. & Date
Meeting No.24/11	Roosen India Pvt.	RLA No.06/21/040/00103/AM09	0610014832
Date: 14.09.2010	Ltd.,	Ratification of norms	dt.23.12.2008

On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case for 26.10.2010: -

1. Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format-Export product wise
2. Specific description of export products with their quantities in Nos. and weight thereof.

Case No. A/R- 96	M/s. The	HQ F.No.01/80/50/00900/AM06/DES-I	Lic. No. & Date
Meeting No.24/11	Saraswati	RLA No.05/24/040/00850/AM06	0510175546
Date: 14.09.2010	Industrial	Ratification of norms	dt.01.02.2006
	Syndicate Ltd.,		

As per written comments of DIPP communicated vide their U.O. note dated 14.09.2010, the committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. Quantities of import items at Sl.Nos. 34, 35, 36, 37 & 38 may be allowed as applied for i.e. 6050 Kgs., 100 KGs., 570 Kgs., 125 Kgs. and 250 Kgs respectively.
2. No change may be made in the quantities of import items at Sl. No.1, 2 & 39 allowed earlier as the wastage allowed on these items is justified after taking 1/3rd recovery from scrap.

The Regional Authority may take necessary action accordingly.

Case No. A/R- 97	M/s. Larson &	HQ F.No.01/80/50/00437/AM10/DES-I	Lic. No. & Date
Meeting No.24/11	Toubro Ltd.,	RLA No.03/95/040/00424/AM10	0310540959
Date: 14.09.2010		Ratification of norms	dt.08.10.2009

The representative of the DIPP informed the Committee that the case is under examination. The Committee, therefore, decided to defer the consideration and to relist the case for 26.10.2010.

Case No. C - 13	M/s. Swastik Pipes	HQ F.No.01/80/162/00408/AM11/DES-I
Meeting No.24/11	Ltd., New Delhi	Request for Clarification in accordance with the
Date:14.09.2010		Para 2.3 of FTP 2009-14 in respect of HBP

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.24/11 held on 21.09.2010. As per written comments of DIPP communicated vide their U.O. note dt.14.09.2010, the committee decided to clarify to firm as under:-

“3 Layer Polyethylene Coated ERW Line Pipes” are not covered under SION C-2004 for Engineering Products.

The case may be re-listed on 26.10.2010.

Case No. C - 14	M/s. Kerns Aero	HQ F.No.01/80/162/00423/AM11/DES-I
Meeting No.24/11	Products Pvt. LTd.,	Request for fixation of regular wastage norms

Date:14.09.2010		
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The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.24/11 held on 21.09.2010. The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the consideration and to relist the case on 26.10.2010.

Case No. C - 15	M/s. Metal Closure	HQ F.No.01/80/162/00409/AM11/DES-I
Meeting No.24/11	Pvt. Ltd.,	Request for modification of Standard Input Output
Date:14.09.2010		Norms at Sl.No.C-773

On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to EEPC may be asked to give information regarding all industry data. This information may be given manufacture wise and to re-list the case on 26.10.2010.
